



4	Hon. S.N. Shukla, J. Hon. Ashok Pal Singh, J. <b>(Court no.3)</b>	Fresh and listed: <ul style="list-style-type: none"> <li>i. Service writs including those of judicial officers of District judiciary and employees of High Court, District Courts other than those arising out of orders of the Central Administrative Tribunal and State Public Service Tribunal;</li> <li>ii. Cases classified as oldest and/or likely to be infructuous for disposal.</li> <li>iii. Listed Special Appeals <b>from 1 January 2009 to 31 December 2014;</b></li> <li>iv. First appeals from orders;</li> <li>v. First appeals;</li> <li>vi. Family court appeals;</li> <li>vii. Writs relating to land acquisition for orders, admission and hearing including bunch cases.</li> <li>viii. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>
5	Hon. Ajai Lamba, J. Hon. B.K. Srivastava-II, J. <b>(Court no.7)</b>	Fresh and listed: <ul style="list-style-type: none"> <li>i. Criminal writs;</li> <li>ii. Criminal contempt;</li> <li>iii. Habeas Corpus writs;</li> <li>iv. Government criminal appeals for orders, admission and hearing including bunch cases.</li> </ul>
6	Hon. Shabihul Hasnain, J. <b>(Court no.6)</b>	Fresh and listed: <ul style="list-style-type: none"> <li>i. First appeals;</li> <li>ii. First appeals from orders for orders, admission and hearing including bunch cases.</li> </ul>
7	Hon. Ashwani Kumar Singh, J. <b>(Court no. 29)</b>	Fresh and listed: <ul style="list-style-type: none"> <li>i. Minor bail applications (except under section 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C.) <b>upto 30 September 2015</b> for orders.</li> <li>ii. Matters under section 407 Cr.P.C. for orders, admission and hearing including bunch cases;</li> <li>iii. Listed criminal appeals including criminal appeals under section 376 I.P.C. <b>upto 31 December 2010</b> for hearing/ final hearing including bunch cases;</li> <li>iv. Listed applications under section 482 &amp; 483 Cr.P.C., criminal revisions and criminal writs <b>upto 31 December 2010</b> for orders, admission and hearing including bunch cases.</li> </ul>
8	Hon. D.K. Arora,J. <b>(Court no.24)</b>	Fresh and listed: <ul style="list-style-type: none"> <li>i. Service writs of employees of High Court and District Judiciary;</li> <li>ii. All Service writs (except those assigned to other Courts specifically) commencing from the oldest upto 31 December 2010 for orders, admission and hearing including bunch cases.</li> </ul>
9	Hon. Anil Kumar, J. <b>(Court no.18)</b>	Fresh and listed: <ul style="list-style-type: none"> <li>i. Civil contempt matters;</li> <li>ii. Rent control writs;</li> <li>iii. Applications under Article 227 of Constitution of India for orders, admission and hearing including bunch cases.</li> <li>iv. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>

10	Hon. Ritu Raj Awasthi, J. <b>(Court no. 5)</b>	<ul style="list-style-type: none"> <li>i. Listed service writs (except service writs of employees of High Court and District Judiciary) <b>from 1 January 2011 to 31 December 2014</b> for orders, admission and hearing including bunch cases.</li> <li>ii. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>
11	Hon. S.V.S. Rathore, J. Hon. Pratyush Kumar, J. <b>(Court no.28)</b>	<p>Fresh and listed:</p> <ul style="list-style-type: none"> <li>i. Appeals arising from POTA;</li> <li>ii. Criminal revisions;</li> <li>iii. Applications for leave under section 378(4) Cr.P.C.;</li> <li>iv. Criminal appeals including criminal appeals under Section 376 I.P.C. on priority basis;</li> <li>v. Capital sentence cases for orders, admission and hearing including bunch cases.</li> </ul>
12	Hon. Sudhir Kumar Saxena, J. <b>(Court no. 23)</b>	<p>Fresh and listed:</p> <ul style="list-style-type: none"> <li>i. Minor bail applications (except under section 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C.) <b>from 1 October 2015 onwards</b> for orders;</li> <li>ii. Criminal appeals including criminal appeals under section 376 I.P.C. from 1 January 2011 for orders, admission and hearing.</li> </ul>
13	Hon. R.S.R. (Maurya), J. <b>(Court no.20)</b>	<p>Fresh and listed:</p> <ul style="list-style-type: none"> <li>i. Writs relating to consolidation;</li> <li>ii. Writs relating to U.P.Z.A. and L.R. Act;</li> <li>iii. Writs relating to Land Revenue Act;</li> <li>iv. Writs arising out of orders passed by Board of revenue;</li> <li>v. Ceiling of land for orders, admission and hearing including bunch cases.</li> <li>vi. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>
14	Hon. D.K. Upadhyaya, J. <b>(Court no.26)</b>	<p>Fresh and listed:</p> <ul style="list-style-type: none"> <li>i. Miscellaneous writs;</li> <li>ii. Applications upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956;</li> <li>iii. Testamentary cases for orders, admission and hearing including bunch cases.</li> <li>iv. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>
15	Hon. Mahendra Dayal, J. <b>(Court no. 22)</b>	<p>Fresh and listed:</p> <ul style="list-style-type: none"> <li>i. Second appeals;</li> <li>ii. Civil revisions;</li> <li>iii. All civil matters cognizable by Single Judge;</li> <li>iv. Small Cause Courts revisions for orders, admission and hearing including bunch cases.</li> <li>v. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>
16	Hon. Bachchoo Lal, J. <b>(Court no.11)</b>	<p>Fresh and listed:</p> <ul style="list-style-type: none"> <li>i. Major bail applications (i.e. bail applications under section 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C.);</li> <li>ii. Matters under section 378 Cr.P.C.;</li> </ul>

		iii. Habeas Corpus writs for orders, admission and hearing including bunch cases.
17	Hon. Rajan Roy, J. <b>(Court no.10)</b>	Fresh and listed: <ul style="list-style-type: none"> <li>i. Service writs (except Service writs of employees of High Court and District Judiciary) <b>from 1 January 2015;</b></li> <li>ii. Writs relating to tax, excise and central taxation;</li> <li>iii. Matters under section 11 of Arbitration and Conciliation Act, 1996 for orders, admission and hearing including bunch cases. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>
18	Hon. A.H. Khan, J. <b>(Court no.15)</b>	Fresh and listed: <ul style="list-style-type: none"> <li>i. Applications under section 482 &amp; 483 Cr.P.C., criminal revisions and criminal writs <b>from 1 January 2011;</b></li> <li>ii. On priority basis starting from the oldest cases under section 482 Cr.P.C. relating to murder, rape, kidnapping and dacoity in which investigation or proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.</li> <li>iii. Cases classified as oldest and/or likely to be infructuous for disposal.</li> </ul>
19	Hon.A.R. Masoodi, J. <b>(Court no.8)</b> <u>(On Friday at 3:00 p.m.)</u>	Cases classified as oldest and/or likely to be infructuous for disposal for orders, admission and hearing including bunch cases.
<b>The administrative order dated 16.12.2013 regarding part heard and tied up cases will continue in operation.</b>		

**CHIEF JUSTICE**  
**06.10.2015**